


**“ROLE OF HIGH COURTS IN DELAY & ARREARS REDUCTION”**





# On July 26, 1948

Orissa High Court Was Inaugurated By

Hon'ble Mr Justice H.J.Kania,  
the then Chief Justice of the Federal Court of India.

**Hon'ble Mr Justice Bira Kishore Ray was  
the first Chief Justice of Orissa,**

**Hon'ble Mr Justice L.Panigrahi, Hon'ble  
Mr Justice R.L.Narasingham & Hon'ble  
Mr Justice B.Jagannadha Das were the  
Puisne Judges**

**At the commencement of the 20th Century Bengal Presidency was a vast province including Assam, Bihar and Orissa**

**In 1905 Lord Curzon, partitioned Bengal into two parts and formed a new province with Assam and Eastern Bengal. Bihar and Orissa were retained with remaining parts of Bengal as province of Bengal.**

**By a notification dated March 22, 1912 the new province of Bihar and Orissa was formed**

**On February 9, 1916 in exercise of the powers under section 113 of the Government of India Act, 1915, the King of England issued Letters Patent constituting High Court of Patna. Orissa was placed under the jurisdiction of Patna High Court**

**On May 18, 1916 Circuit Court of Patna High Court for Orissa held its first sitting at Cuttack Shri Madhu Sudan Das was then the President of the Cuttack Bar Association**

**In 1947 some Rulers of Princely States in Orissa and Chatisgarh adopted the Eastern States Union Constitution Act, 1949 establishing a High Court with Head Quarters at Rayagarh in the Central Province with arrangements to hold Circuit High Courts at Headquarters of some States. On January 1, 1948 Feudatory**

**On January 1, 1948 the Feudatory States of Orissa excepting Mayurbhanj were merged with the Province of Orissa**

**In exercise of the powers conferred by Section 229(1) of the Government of India Act, 1935, the Government of India on April 30, 1948 issued Orissa High Court Order, 1948 declaring that from the 5th day of July, 1948 “ there shall be a Court of the Province of Orissa which shall be a Court of Record:**

**Subsequently by Orissa High Court (Amendment) Order, 1948 issued on June 8, 1948, the date of establishment of the High Court was changed from 5th day of July to 26th day of July, 1948.**



# HON'BLE CHIEF JUSTICES OF ORISSA HIGH COURT

SI No		From	To
1	Hon'ble Mr Justice B.K.Ray	26/7/1948	30/10/1951
2	Hon'ble Mr Justice B. Jagannadha Das	31/10/1951	03/03/1953
3	Hon'ble Mr Justice L. Panigrahi	04/03/1953	21/03/1956
4	Hon'ble Mr Justice R.L. Narasimham	22/03/1956	27/12/1964
5	Hon'ble Mr Justice K. Ahmed	18/01/1965	05/04/1967
6	Hon'ble Mr Justice S. Barman	06/04/1967	30/04/1969
7	Hon'ble Mr Justice G.K.Mishra	01/05/1969	31/10/1975
8	Hon'ble Mr Justice S.N. Sankar	01/11/1975	12/10/1977
9	Hon'ble Mr Justice S.K.Ray	13/10/1977	04/11/1980
10	Hon'ble Mr Justice R.N. Mishra	16/01/1981	14/03/1983



SI No		From	To
11	Hon'ble Mr Justice D.Pathak	11/08/1983	28/02/1986
12	Hon'ble Mr Justice H.L.Agrawal	01/05/1986	31/07/1989
13	Hon'ble Mr Justice B.L.Hansaria	22/02/1990	13/12/1993
14	Hon'ble Mr Justice G.T.Nanavati	31/01/1994	27/09/1994
15	Hon'ble Mr Justice V.A. Mohta	28/09/1994	25/04/1995
16	Hon'ble Mr Justice S.N.Phukan	02/08/1996	27/01/1999
17	Hon'ble Mr Justice B.N, Agrawal	18/11/1999	18/10/2000
18	Hon'ble Mr Justice N.Y. Hanumanthappa	17/02/2001	24/09/2001
19	Hon'ble Mr Justice P.K.Balasubramanyan	05/12/2001	10/03/2003
20	Hon'ble Mr Justice S.B.Roy	09/04/2003	27/01/2007
21	Hon'ble Mr Justice A.K.Ganguly	02/03/2007	Cont...



# NUMBER OF HON'BLE JUDGES OF ORISSA HIGH COURT

Year	No. of Hon'ble Judges
1948	04
1949	04
1950	04
1951	04
1952	04
1953	05
1954	06
1955	05
1956	05
1957	04
1958	05
1959	06

Year	No. of Hon'ble Judges
1960	06
1961	06
1962	05
1963	04
1964	04
1965	04
1966	04
1967	06
1968	06
1969	07
1970	07
1971	07

Year	No. of Hon'ble Judges
1972	09
1973	07
1974	08
1975	08
1976	08
1977	08
1978	08
1979	08
1980	07
1981	07
1982	07
1983	09



# NUMBER OF HON'BLE JUDGES OF ORISSA HIGH COURT

Year	No. of Hon'ble Judges
1984	11
1985	10
1986	11
1987	09
1988	10
1989	14
1990	15
1991	14
1992	14
1993	14
1994	19
1995	14

Year	No. of Hon'ble Judges
1996	15
1997	15
1998	13
1999	16
2000	14
2001	15
2002	16
2003	14
2004	17
2005	15
2006	16
2007**	17

\*\* : Retired 2 in Jan'07, 1 Passed away in Feb'07, Elev. 1 in Feb'07, Elev. 3 in Nov'07.





# JUDGES OF ORISSA HIGH COURT



**Hon'ble Mr Justice A.K. Ganguly, Chief Justice**

**Hon'ble Mr. Justice I.M. Quddusi, Hon'ble Mr. Justice P.K. Tripathy,  
Hon'ble Mr. Justice B.P.Das, Hon'ble Mr. Justice L.Mohapatra, Hon'ble  
Mr. Justice A.S.Naidu, Hon'ble Mr. Justice P. Mohanty, Hon'ble Mr.  
Justice M.M.Das, Hon'ble Mr. Justice R.N.Biswal, Hon'ble Mr. Justice  
A.K.Parichha, Hon'ble Mr. Justice N.Prusty, Hon'ble Mr. Justice  
A.K.Samantary, Hon'ble Mr. Justice I.Mahanty, Hon'ble Kumari Justice  
Sanju Panda, Hon'ble Mr. Justice B.Mahapatra, Hon'ble Mr. Justice  
B.P.Ray, Hon'ble Mr. Justice S.C.Parija.**

*Orissa High Court*



## THE HON'BLE JUDGES OF THE ORISSA HIGH COURT ELEVATED TO SUPREME COURT OF INDIA

SI No	
1	Hon'ble Mr Justice B.Jagannatha Das
2	Hon'ble Mr Justice R.N.Mishra**
3	Hon'ble Mr Justice R.C. Pattnaik
4	Hon'ble Mr Justice B.L.Hansaria
5	Hon'ble Mr Justice G.T.Nanavati
6	Hon'ble Mr Justice S.N.Phukan
7	Hon'ble Mr Justice B.N.Agrawal
8	Hon'ble Mr Justice P.K.I. Balasubramanyan
9	Hon'ble Mr Justice G.B.Pattnaik **
10	Hon'ble Mr Justice D.P.Mohapatra
11	Hon'ble Dr. Justice A. Pasayat

**Note:- \*\* Adorned the Office of Chief Justice of India**



**THE HON'BLE JUDGES OF THE ORISSA HIGH COURT  
APPOINTED AS CHIEF JUSTICE OF OTHER HIGH COURT**

<b>Sl No</b>		<b>Name of the High Court</b>
<b>1</b>	<b>Hon'ble Dr. Justice B.N.Mishra</b>	<b>Sikkim High Court</b>
<b>2</b>	<b>Hon'ble Mr. Justice J.K.Mohanty</b>	<b>Sikkim High Court</b>
<b>3</b>	<b>Hon'ble Mr. Justice G.T.Nanavati</b>	<b>Karnataka High Court</b>
<b>4</b>	<b>Hon'ble Mr. Justice P.K.I. Balasubramanyan</b>	<b>Jharkand High Court</b>
<b>5</b>	<b>Hon'ble Mr. Justice G.B.Pattanaik</b>	<b>Patna High Court</b>
<b>6</b>	<b>Hon'ble Mr. Justice D.P. Mohapatra</b>	<b>Allahabad High Court</b>
<b>7</b>	<b>Hon'ble Dr. Justice A.Pasayat</b>	<b>Kerala High Court</b>
<b>8</b>	<b>Hon'ble Mr. Justice R.K.Patra</b>	<b>Sikkim High Court</b>
<b>9</b>	<b>Hon'ble Mr. Justice A.K.Patnaik</b>	<b>Chatisgarh High Court &amp; Madhyapradesh High Court</b>

# STEPS TAKEN FOR EARLY DISPOSAL OF CASES

## AMENDMENT OF HIGH COURT RULES

1. The Rule-1 (i) of Chapter III of the Rules of the High Court of Orissa, 1948 was amended and the Hon'ble Single Judge was empowered to hear Civil Appeals arising out of an original suit or any proceeding the value of which doesn't exceed Rs 25 lakhs instead of Rs. 2 lakhs.
2. Clause (xiv) to Clause (xx) were inserted by way of amendment below Clause (xiii) of Rule-1 of Chapter-XV of the Rules of the High Court of Orissa empowering the Hon'ble single Judge to hear the following Writ applications which were being dealt with by the Division Bench Previously.
  - xiv. Writ petitions out of M.V. Taxation Act/Rules
  - xv. Writ petitions arising out of Gram Panchayat Act & Panchayat Samiti Act.
  - xiv. Writ petitions arising out of Indira Awas Yojana
  - xv. Writ petitions arising out Hindu Religious & Endowment Act
  - xvi. Writ petition arising out of Academic matters
  - xvii. Writ petition arising out E.S.I. Act
  - xviii. Writ petition arising out of Electricity Act.

Apart from the above categorization of cases has been done in the year,2007 in order to list similar matters in batches for expeditious disposal of all those cases.



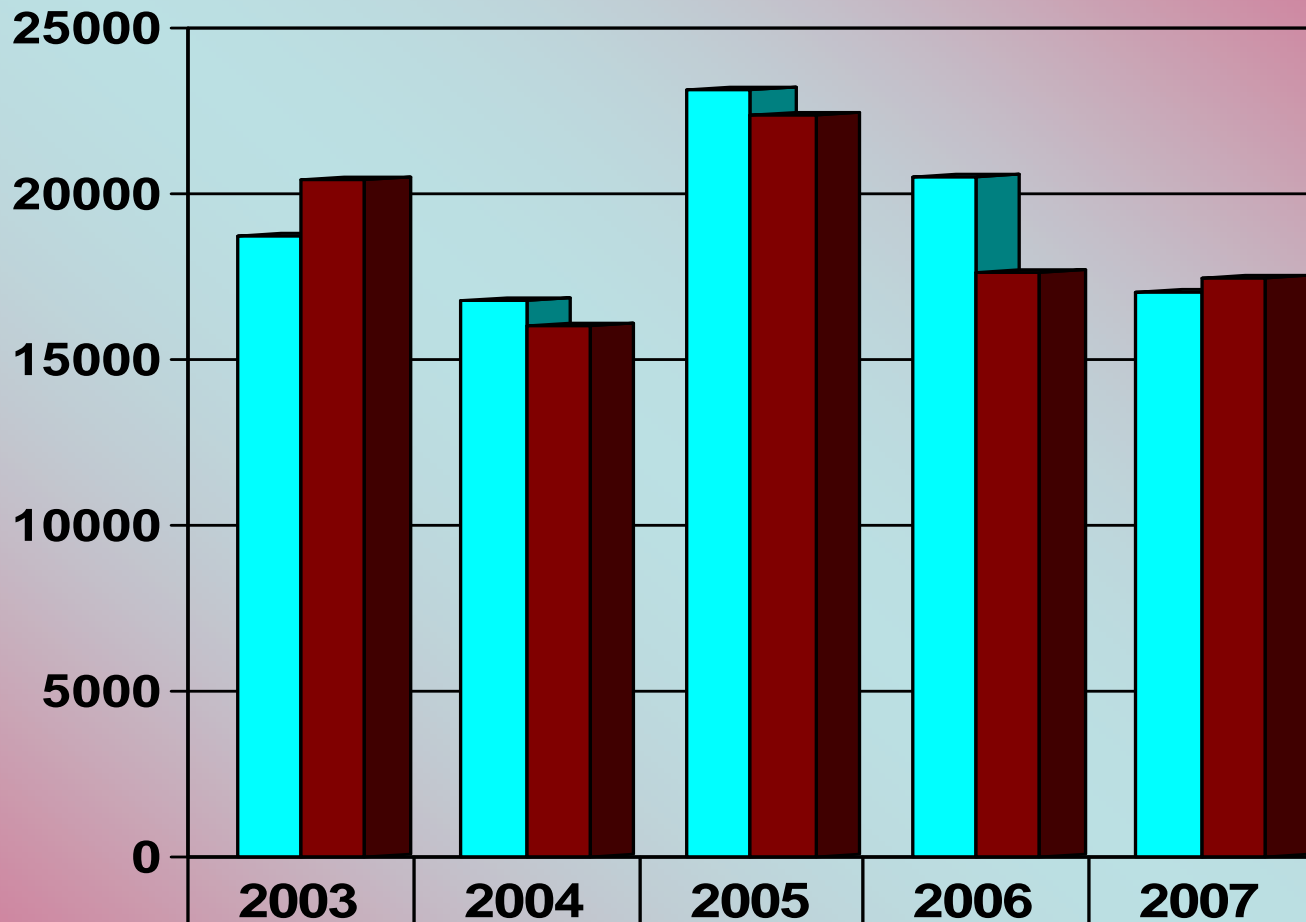
# COMPUTERISATION



1. **Sorting out and grouping of Batches of cases for Analogous Disposal.**
2. **During Summer vacation a group of Ten (10) District Judges were deputed to go through the records, sort them out and group them in Batches.**
3. **Specific computer coding of each & every type of case is done for easy grouping.**
4. **Filing, Registration & Listing of Cases are computerised and list available on the internet <http://www.orissahighcourt.nic.in>.**
5. **All the Judges of Hon'ble Judges have been supplied with high quality Laptop Computers with online connectivity . The Hon'ble Judges are also provided with wireless Internet Cards & Supreme Court Cases (SCC) Online & Computer Disks of All India Reporter (AIR),& Cuttack Law Times.**
6. **All the Judges of the Sub-ordinate Judiciary have also been provided with Laptop Computers & the training of Judges to use such Laptops is in progress in phases.**
7. **Establishment of a Computer Centre & DataBase with Connectivity to all District Courts & Sub-ordinate Courts - is in progress.**



# Civil Cases (Filing)

As on 30/09/2007



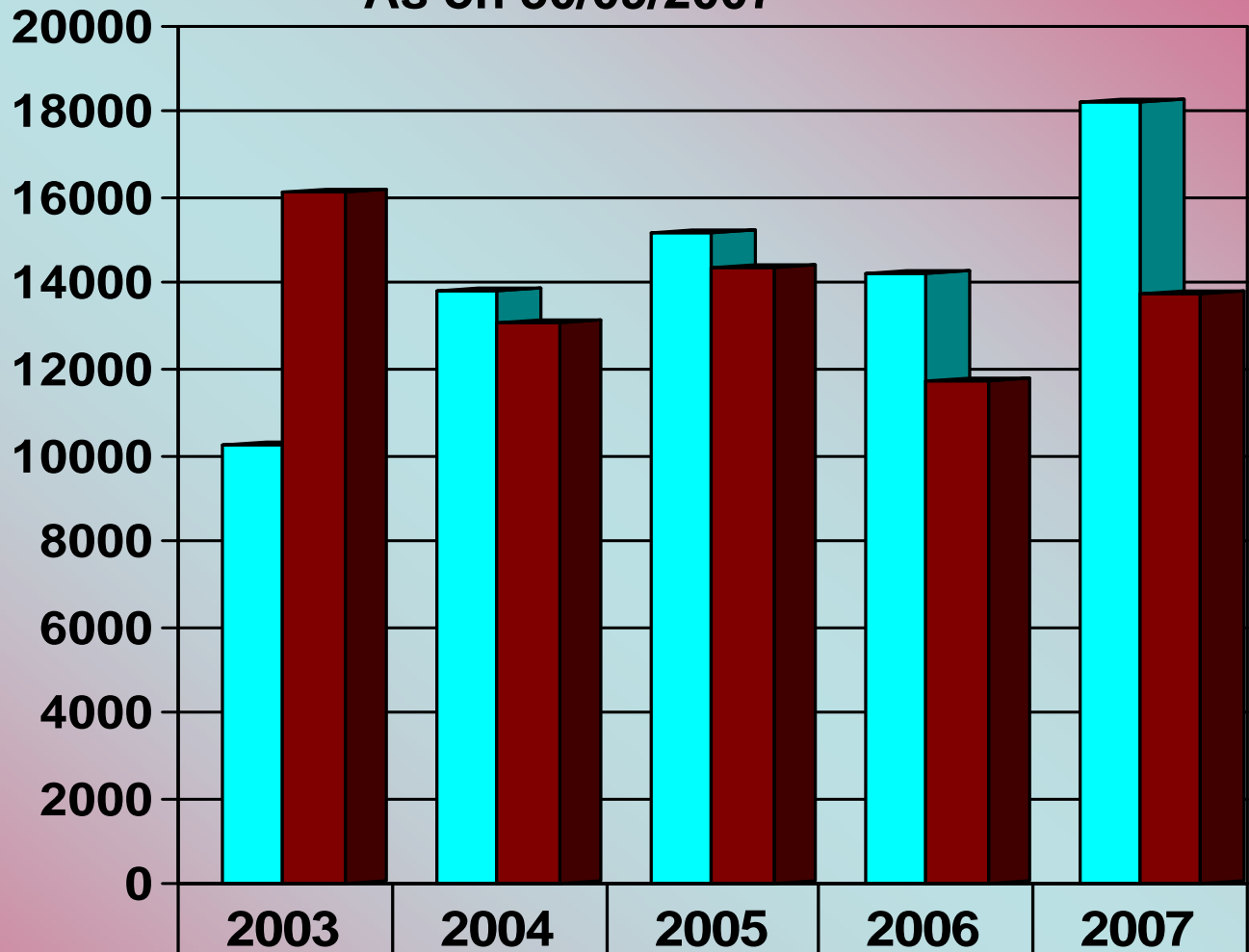
 Civil Main	18746	16751	23192	20559	17063
 Civil Misc	20405	16002	22405	17675	17452
<b>TOTAL</b>	<b>39151</b>	<b>32753</b>	<b>45597</b>	<b>38234</b>	<b>34515</b>



*Orissa High Court*



# Civil Cases (Disposal)

As on 30/09/2007

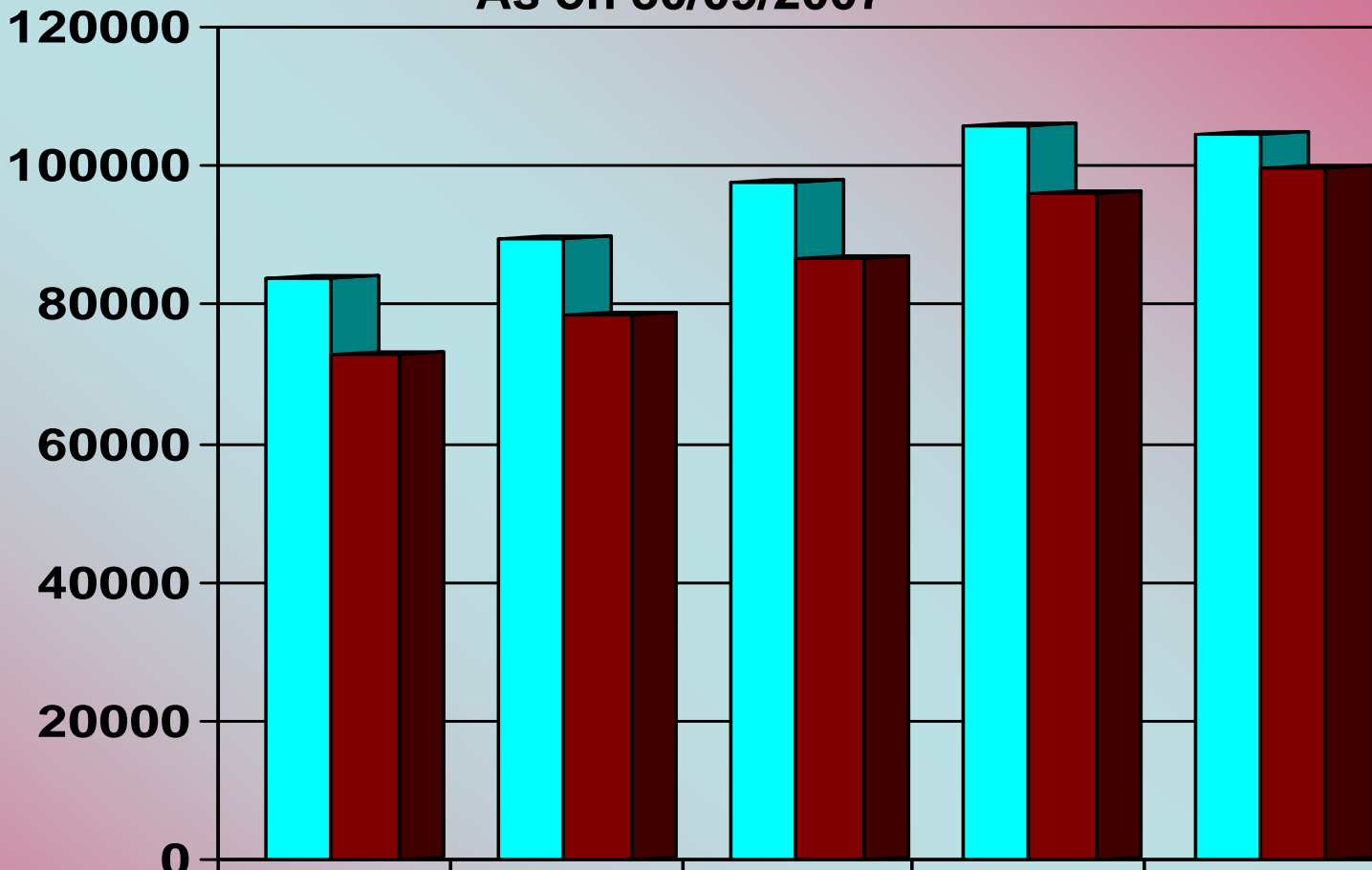


 Civil Main	10243	13816	15175	14255	18226
 Civil Misc	16112	13065	14341	11700	13783
<b>TOTAL</b>	<b>26355</b>	<b>26881</b>	<b>29516</b>	<b>25955</b>	<b>32009</b>



# Civil Cases (Pendency)

As on 30/09/2007



	2003	2004	2005	2006	2007
<b>Civil Main</b>	<b>83847</b>	<b>89477</b>	<b>97494</b>	<b>105843</b>	<b>104680</b>
<b>Civil Misc</b>	<b>72984</b>	<b>78319</b>	<b>86410</b>	<b>96056</b>	<b>99725</b>
<b>TOTAL</b>	<b>156831</b>	<b>167796</b>	<b>183504</b>	<b>201899</b>	<b>204405</b>

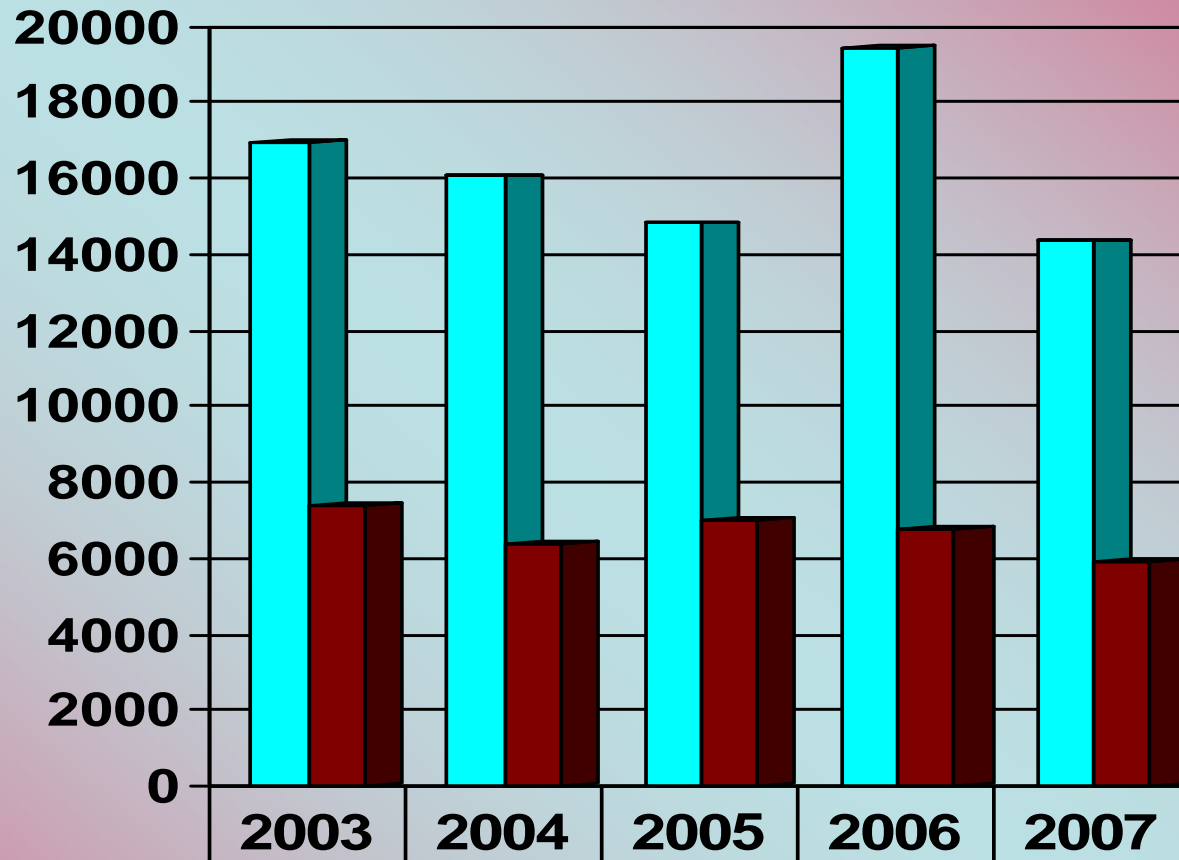
*Orissa High Court*







# Criminal Cases (Filing)

As on 30/09/2007

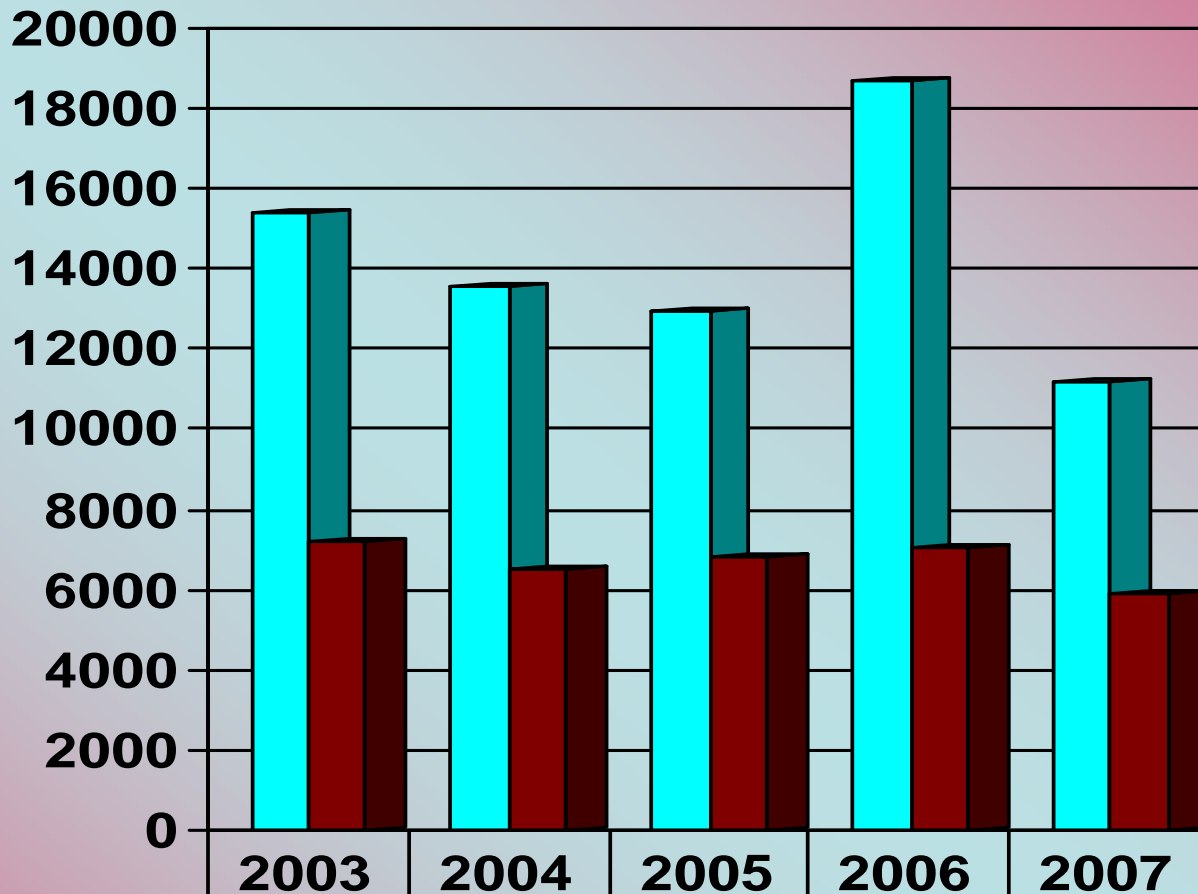


 Criminal Main	16954	16064	14808	19439	14351
 Criminal Misc	7372	6398	7023	6803	5949
<b>TOTAL</b>	<b>24326</b>	<b>22462</b>	<b>21831</b>	<b>26242</b>	<b>20300</b>



# Criminal Cases (Disposal)

As on 30/09/2007

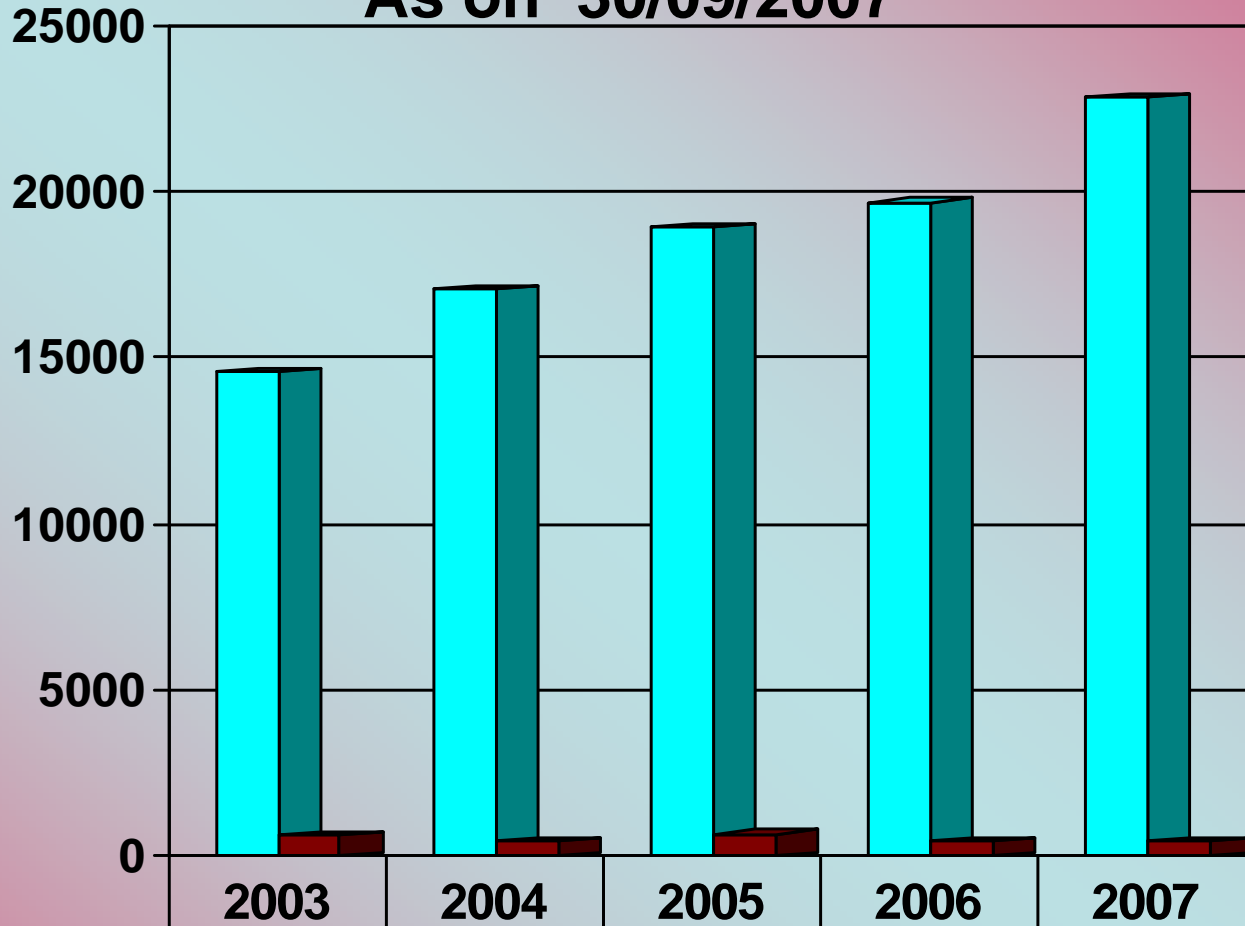


<b>CriminalMain</b>	<b>15394</b>	<b>13557</b>	<b>12940</b>	<b>18680</b>	<b>11205</b>
<b>Criminal Misc</b>	<b>7225</b>	<b>6539</b>	<b>6813</b>	<b>7035</b>	<b>5901</b>
<b>TOTAL</b>	<b>22619</b>	<b>20096</b>	<b>19753</b>	<b>25715</b>	<b>17106</b>



# Criminal Cases (Pendency)

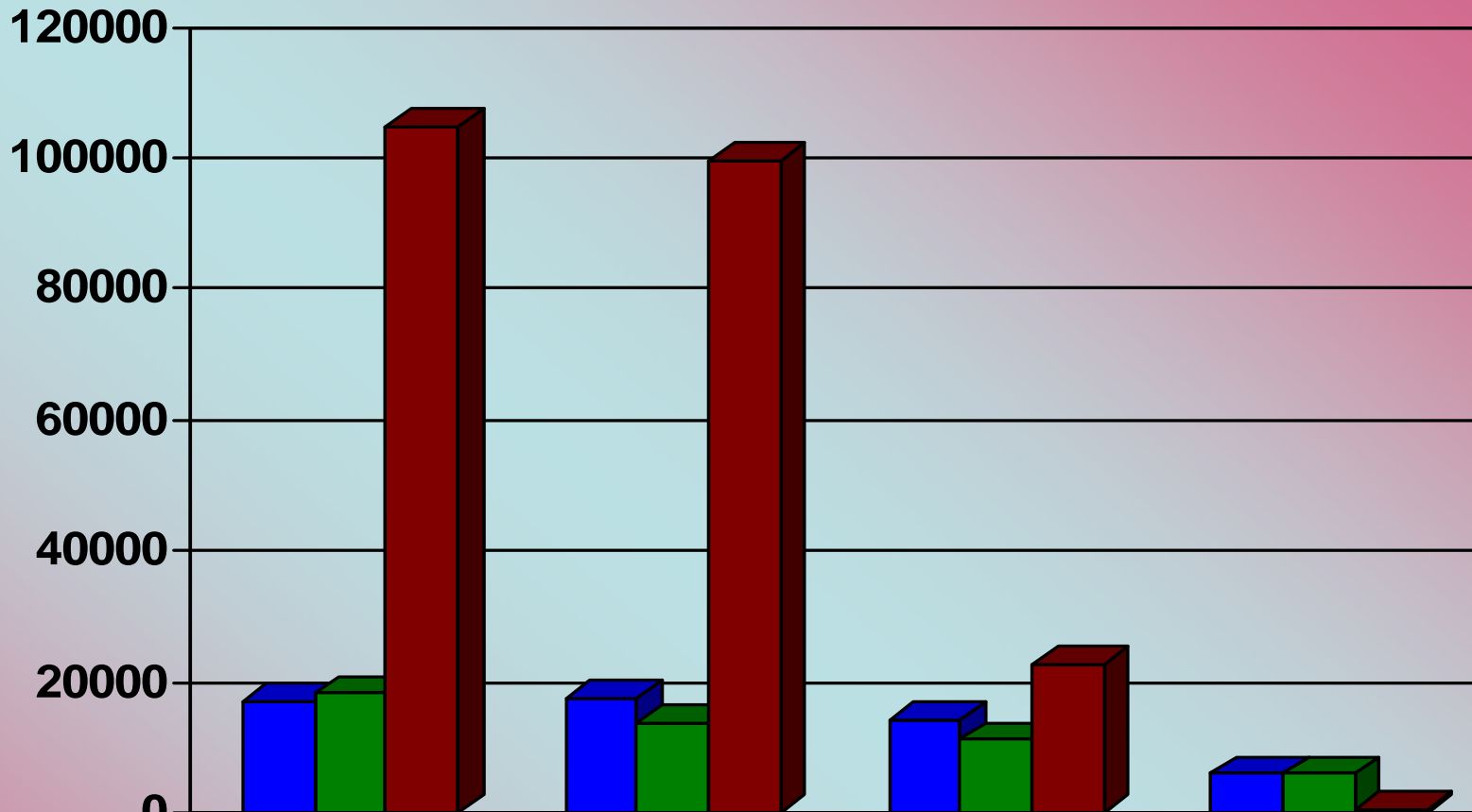
As on 30/09/2007



 Criminal Main	14565	17072	18940	19699	22845
 Criminal Misc	617	476	686	454	502
<b>TOTAL</b>	<b>15182</b>	<b>17548</b>	<b>19626</b>	<b>20153</b>	<b>23347</b>



# Statement for the Year 2007 (upto 30/09/2007)



*Orissa High Court*

	Civil Main	Civil Misc	Criminal Main	Criminal Misc
<b>Filed</b>	<b>17063</b>	<b>17452</b>	<b>14351</b>	<b>5949</b>
<b>Disposed</b>	<b>18226</b>	<b>13783</b>	<b>11205</b>	<b>5901</b>
<b>Pendency</b>	<b>104680</b>	<b>99725</b>	<b>22854</b>	<b>502</b>



# Rate of Disposal

Year	No of Cases Disposed Main (Civil + Criminal)	No of Hon'ble Judges	Ratio
2003	25637	14	1831.21
2004	27373	17	1610.17
2005	28115	15	1874.33
2006	34066	16	2129.12
**2007	29431	14	2802.95

**\*\* The Figure of 9months only**

# **FUTURE PLANS**

- 1. Filling up of available vacancies. Presently, three New Judges were Sworn in Nov'2007. Our Present Strength is 17 where as the approved strength is 27 & there by leaving a short fall of 10 vacancies.**
- 2. Priority to be given to disposal of Criminal appeals of Persons in custody with constitution of new Division Bench & two Single Benches only for Criminal Cases .**
- 3. Special emphasis on encouraging “Plea Bargaining” in all Trial Court of the State & holding literacy camps to educate under trials of their rights to seek Plea Bargaining.**
- 4. Preference to listing of old cases.**
- 5. Meeting & interaction & review of working of sub-ordinate Judges on a regular basis.**
- 6. Orissa Judicial Academy activities to be enhanced.**
- 7. More & more Lok Adalats at High Court, District Court & Sub-ordinate court levels.**



# CONCLUSION

The Orissa High Court are the proud inheritors of the high standards set by its founders and the leaders of the judiciary of the past. This not only helps to guide the present incumbents but also sets the standard that must be achieved in order to live up to the expectations of the common man & to meet our constitutional obligation to the citizens of the State.

The challenges before the Judiciary are immense & while being proud of the rate of disposal achieved by our High Court, we remain conscious of all our failings & the vast scope for improvement in every sphere of our institution. With the able guidance and leadership provided by our Chief Justice Shri A.K.Ganguly & his lordships' companion Judges we look forward to meet the future challenges with the courage & Conviction arising out of our combined effort.





Presentation By :-

HON'BLE SHRI JUSTICE  
INDRAJIT MAHANTY

Before the  
NATIONAL JUDICIAL ACADEMY  
BHOPAL

**Thank You**

Statistics By: Mr D.Rout, Registrar (Jud), Orissa High Court  
Prepared By : Srikant Bej, Dept. of ITM, Ravenshaw University

*Orissa High Court*

